

**No.HCE 181/2019 C/w.
DJA.I/550/1993**

**High Court of Karnataka,
Bengaluru,
Dated: 12th May 2021.**

NOTIFICATION

In view of the Government Order No.RD 158 TNR 2020 dated 26.04.2021, with a view to take remedial measures for combating the threat of Corona Virus (COVID-19), to prevent congregation of staff and as an effort to break the chain of COVID-19 transmission, Saturday, the 15th May 2021 is declared as Holiday to District & Trial Courts in the State of Karnataka.

Further the cases listed on Saturday, 15th May 2021 will be re-listed on Monday, 17th May 2021.

BY ORDER OF HON'BLE THE CHIEF JUSTICE,

**Sd/-
(T.G. SHIVASHANKARE GOWDA)
REGISTRAR GENERAL I/C.**

Copy for information and necessary action to:-

1. The Prl. City Civil & Sessions Judge, Bengaluru City, Bengaluru.
2. The Chief Judge, Court of Small Causes, Bengaluru.
3. All the Prl. District & Sessions Judges in the State.
4. The Prl. Judge, Family Court, Bengaluru and all the Judges of Family Courts in the State.
5. All the Presiding Officers of Industrial Tribunals and Labour Courts in the State.
6. The Central Project Co-ordinator, High Court of Karnataka, with a request to web host the above Notification under the High Court Website.
7. Notification file.
8. Office Copy.

With a request to circulate the same amongst all the Judicial Officers coming under their Unit.